

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA/021/00557/2013
Date of Order : 02-01-2019

Between :

A.Kishan, I.F.S., S/o A.Venkataiah,
Aged about 53 years,
Occ : Conservator of Forests,
O/o The Principal Chief Conservator of Forests,
Department of Forests,
Aranya Bhavan, Saifabad, Hyderabad, A.P.Applicant

AND

1. Mr.Lingaraj Panigrahi, IAS,
Member Commissioner of Inquiries,
Secretariat, Hyderabad.
2. The Government of Andhra Pradesh,
Rep by the Chief Secretary, Secretariat,
Hyderabad.
3. The Union of India (proforma party),
Rep. by its Secretary,
Ministry of Environment and Forests,
Paryavaran Bhavan, CGO Complex,
Lodhi Road, New Delhi.Respondents

Counsel for the Applicant: Mr. K. Sudhakar Reddy

Counsel for the Respondents : Mrs. K. Rajitha, Sr. CGSC
Mr.P.RaveenderReddy, Spl.Counsel for TS

CORAM :

THE HON'BLE MR.JUSTICE R.KANTHA RAO, JUDICIAL MEMBER

THE HON'BLE MR.B.V.SUDHAKAR, ADMINISTRATIVE MEMBER

(Order per Hon'ble Mr.Justice R.Kantha Rao, Judicial Member)

(Order per Hon'ble Mr.Justice R.Kantha Rao, Judicial Member)

Mr. K. Sudhakar Reddy, learned counsel appearing for the applicant submits that the Original Application has become infructuous. The Original Application is therefore dismissed as infructuous.

2. There shall be no order as to costs.

(B.V.SUDHAKAR)
ADMINISTRATIVE MEMBER

(R.KANTHA RAO)
JUDICIAL MEMBER

Dated : 2nd January, 2019.
Dictated in Open Court.

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